

**Recovery of short and medium term
Agricultural Loans**

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) to (c). No new agreement has been signed between India and Pakistan. However, an outstanding matter arising as a result of implementation of the Indus Waters Treaty, 1960 regarding the Irrigated Cropped Area, as on the Effective Date, from the rivers Indus, Jhelum and Chenab has recently been settled with Pakistan.

Fixation of support price of raw jute

670. SHRI AJIT KUMAR SAHA: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the support price fixed by Government for procurement of raw jute for the 1982-83 season;

(b) whether before fixing the support price of raw jute, Government consulted the different State Governments producing jute;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The Report of the Agricultural Prices Commission on the statutory minimum support price for raw jute for 1982-83 season is at present under consideration of the Government and its decision will be announced shortly.

(b) to (d). The Agricultural Prices Commission consults all the jute growing States while formulating its proposal for the support price of raw jute, in addition, the Commission takes into consideration all the relevant material including cost of production, relative prices of competing crops prevailing prices at various marketing centres, export prospects, the State of jute manufacture, etc. The Commission finalises its proposal keeping in view all these factors.

671. SHRI B. V. DESAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the low level of recovery of short and medium term agricultural loans has put into jeopardy the financial viability of co-operative and development banks in various States;

(b) whether the RBI had made it plain to the cooperative financial institutions all over the country that the minimum that would be expected of them would be a 60 per cent recovery of the overdues of various categories of short-term advances;

(c) if so, what are the other suggestions made by the RBI to these institutions for recovery of farm loans; and

(d) if so, how many States have so far recovered the farm loans from agriculturists and what are the States which have not recovered even 1 per cent loans?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) It is true that low level of recovery of agricultural loans has affected the flow of institutional credit in some States.

(b) The minimum recovery performance stipulated by the Reserve Bank of India is 40 per cent.

(c) The Reserve Bank of India (RBI) has issued the following instructions:

1. Wilful defaulters should not be given fresh loans;
2. Central Cooperative Banks with overdues above 60 per cent are not eligible for credit limits from the RBI;

3. Central Cooperative Banks are required to maintain non-overdue cover in respect of their borrowings from the RBI;

4. Central Cooperative Banks are also required to recover from the primary agricultural credit so-

cieties certain minimum percentage of demand by the end of March and June every year.

(d) A statement showing the recovery performance of the Central Cooperative Banks and State Land Development Banks is attached.

Statement

Recovery percentage of the Central Cooperative Banks and State Land Development Banks as on 30-6-1981

S. No.	Name of the State/UT	Central Cooperative Banks	State Land Development Banks
1	2	3	4
1	Andhra Pradesh	66.08	62.40
2	Assam	Nil	36.86
3	Bihar	50.79	74.20
4	Gujarat	60.35	23.97
5	Haryana	79.80	100.00
6	Himachal Pradesh	60.69	51.12
7	Jammu & Kashmir	53.31	52.22
8	Karnataka	45.12	50.11
9	Kerala	81.41	96.92
10	Madhya Pradesh	63.25	56.03
11	Maharashtra	59.06	34.72
12	Manipur	34.45*	@
13	Meghalaya	23.77*	@
14	Nagaland	37.57*	@
15	Orissa	70.02	65.17
16	Punjab	83.40	99.02
17	Rajasthan	59.74	74.53
18	Sikkim	Nil	Nil
19	Tamil Nadu	65.31	19.39
20	Tripura	29.27*	50.18
21	Uttar Pradesh	58.42	70.25
22	West Bengal	47.07	48.00
<i>Union Territories</i>			
23	Andaman & Nicobar Islands	46.98*	@
24	Arunachal Pradesh	N.A.	@

*These are in respect of State Cooperative Banks as there are no Central Cooperative Banks in these States/UTs.

N.A. Not available.

@ In these States/UTs, there are no Land Development Banks.

1	2	3	4
25	Chandigarh	N.A.	@
26	Dadra & Nagar Haveli	N.A.	@
27	Delhi	29.35%	@
28	Goa, Daman & Diu	58.90%	50.22
29	Lakshadweep	N.A.	@
30	Mizoram	N.A.	⊙
31	Pondicherry	28.52	23.63
	All India	63.71	52.17

% These are in respect of State Cooperative Banks as there are no Central Cooperative Banks in these States/UTs.

N.A.—Not Available.

@In these States/U.Ts there are no Land Development Banks.

Enhanced price for W-5 variety jute

672. SHRI AJIT BAG: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the State Government of West Bengal wanted an enhanced price for jute (W-5 variety) for the jute season of 1982-83;

(b) if so, whether the said price has been accepted by the APC and Government; and

(c) if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) and (c). The A.P.C. has submitted its report on price policy for raw jute for 1982-83 season after taking into account the views of the major jute producing States and other factors. The report is under consideration of the Government of India.

Fixation of procurement price of jute

673. SHRI INDRAJIT GUPTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that jute growers are not getting

even remunerative prices fixed by the Agriculture Price Commission for the raw jute;

(b) if so, what is the procurement price fixed for the current season; and

(c) what measures are being taken to see that cultivators get this price for their produce?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The jute growers, by and large, are getting remunerative prices as fixed by the Government after due examination of the recommendations of Agricultural Prices Commission. In certain pockets, the growers may not be getting the statutory minimum prices for the basic variety as fixed by the Government because of substandard quality.

(b) The procurement price for the current season 1982-83 is under examination of the Government and will be announced shortly.

(c) Efforts are being made to ensure that as far as possible purchases are made by the J.C.I. directly from the jute growers or their cooperatives. The Jute Corporation of India has been making increasing purchases of